

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

UNSTARRED QUESTION NO:2613  
ANSWERED ON:22.07.2009  
FEMALE FOETICIDE  
Khaire Shri Chandrakant Bhaurao

**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

- (a) whether all the States have notified Pre Natal Diagnostic Technique Act;
- (b) if so, the details thereof alongwith the reasons therefor;
- (c) the number of cases of female foeticide reproted/detected during the last three years and the current year, State-wise;
- (d) the action taken by the Government against the doctors/clinics involved in the activity; and
- (e) the measures taken/proposed to be taken by the Government to discourage the female foeticide?

**Answer**

THE MINISTER OF HEALTH AND FAMILY WELFARE(SHRI GHULAM NABI AZAD)

(a) & (b) The Pre-Conception and Pre-Natal Diagnostic Techniques (Prohibition of Sex Selection) Act, 1994 is a Central Act; which came into force on 1.1.1996 as per Gazette Notification of Government of India. It extends to the whole of India except the State of Jammu and Kashmir.

The Government of J &K has notified the Jammu and Kashmir Pre-Conception and Pre-Natal, Sex Selection/Determination (Prohibition and Regulation) Act, 2002, (Act No.XXXI of 2002) on 23rd April 2002.

(c) As per the National Crime Record Bureau (NCRB), total of 86, 125 and 96 cases were reported in the country during 2005,2006 and 2007 respectively, State/UTs wise details of cases reported are enclosed at Annexure.

(d) As per the reports received from the States and UTs, 394 ultrasound machines have been sealed and seized for violation of the law. There were 599 ongoing cases in the Courts/Police for various violations of the law.

(e) The steps taken by the Government include the Constitution of a National Inspection & Monitoring Committee (NIMC) for detecting violation of the Act and conducting of raids, Monitoring through the Central Supervisory Board under the Union Minister of Health & Family Welfare, Creating awareness on the issue through various IEC mechanisms, Sensitizing stake holders including the Judiciary and public prosecutors, holding of workshops/seminars and community awareness through Auxilliary Nursing Midwife (ANM) and Accredited Social Health Activist (ASHA), as well as facility for on-line Complaint registration facility and online F" by filling of 'Form clinics.